THE TRAVANCORE-COCHIN PANCHAYATS (VALIDATION OF IMPOSITION AND COLLECTION OF RATES, TAXES, CESSES AND FEES) ACT, 1958.

(15 of 1958)

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ACT 15 OF 1958

THE TRAVANCORE-COCHIN PANCHAYATS (VALIDATION OF IMPOSITION AND COLLECTION OF RATES, TAXES, CESSES AND FEES) ACT. 1958

An ACT

to validate the imposition and collection of certain rates, taxes, cesses and fees by Panchayats.

Preamble.—Waereas it is expedient to validate the imposition and collection of certain rates, taxes, cesses and fees by Panchayats under the Travancore-Cochin Panchayats Act. 1950,

BE it enacted in the Ninth Year of the Republic of India as follows.—

- 1. Short title and commencement—(1) This Act may be called the Travancore-Cochin Panchayats (Validation of Imposition and Collection of Rates, Taxes, Cesses and Fees) Act, 1958.
 - (2) It shall come into force at once
- 2. Validation.—Notwithstanding anything contained in clause (c) of section 56 of the Travancore-Cochin Panchayats Act, 1950, or subrule (3) of rule 118 of the Travancore-Cochin Panchayat Rules, 1951. and notwithstanding anything contained in any Judgement, decree or order of any court, the imposition and collection of all cesses, rates, taxes and fees by the Panchayats under section 56 of the said Panchayats Act on and from the 15th day of August 1951 and all orders made and all action taken by them in the exercise or purported exercise of the powers conferred by the said Panchayats Act and the rules issued thereunder in connection with the imposition or collection of such cess, rate, tax or fee are hereby declared to have been validly made, passed or taken, as the case may be, and such imposition, collection, order or action shall not be called in question on the ground only that the previous sanction of the Government was not obtained or that the maxima of the rates of such cess, rate, tax or fee were not prescribed as required under clause (c) of section 56 or sub-rule (3) of rule 118 aforesaid.

Provided that no action or omission on the part of any person shall be punishable as an offence which would not have been so punishable if this Act had not been passed